

spBriefs

NEW DELHI

NADA suspends Bajrang again



The National Anti-Doping Agency on Sunday suspended Bajrang Punia for a second time, three weeks after ADDP had revoked his suspension on the grounds that NADA had not issued a 'notice of charge' to the wrestler. NADA had on April 23 suspended Tokyo Games bronze medalist wrestler for refusal to give his urine sample for dope test during the selection trials held in Sonapat on March 10. World Governing body UWW had suspended him.

ANTALYA (TURKEY)

Recurve archers win bronze medal

Indian recurve mixed team of Dhiraj Bommad-evara and Bhajan Kaur produced an excellent performance to rally past Mexico and clinch a bronze medal in the Archery World Cup Stage 3 here on Sunday. Trailing 0-2 after conceding the opening set, the Indian team produced a flawless round to bring it level and seal a stunning 5-3 (35-38, 40-39, 38-37, 38-38) win over their Mexican opponents Alejandro Valencia and Matias Grande. This was India's third medal from the meet.

EURO 2024

Belgium shook off the shock of losing to Slovakia in opening game

De Bruyne spurs Belgium

AP

COLOGNE

In front of Belgium's royal family, King Kev sealed the win.

Belgium shook off the shock of losing to Slovakia in its opening game of the European Championship by beating Romania 2-0 on Saturday. Kevin De Bruyne's second-half goal completed the win after Youri Tielemans scored in the second minute at Cologne Stadium.

Watching on were Belgium's King Philippe and Queen Mathilde. "We knew what we needed to do. We needed to win otherwise we were going home," De Bruyne said. "I will do everything I can to keep the lads on track."

This was just what Belgium needed after the Slovakia stunner, which raised the prospect of another early exit from a major tournament after being eliminated at the group stage of the 2022 World Cup.

Tielemans gave the No. 3-ranked team in the world a flying start with a goal from the edge of the area. De



Belgium's Kevin De Bruyne celebrates after scoring his side's second goal. - AP

Bruyne converted direct from Belgium goalkeeper Koen Casteels' long kick in the 80th. The result means all four teams in Group E have three points and there is all to play for in the final round of games on Wednesday, when Belgium plays Ukraine and Romania takes on

Slovakia. "I'm very relieved we won the game. It was very important to

get the three points," Belgium coach Domenico Tedesco said. While Belgium won, there was more frustration for Romelu Lukaku, who had a third goal ruled out by VAR at these Euros.

Still, he was at the center of his team's great start when laying the ball off for Tielemans to drive in low from the edge of the box.

Belgium has been criticized for failing to live up to expecta-

tions in the past, and its opening defeat would not have helped the confidence among the squad going into Saturday's game.

Tielemans' goal seemed to lift the pressure, and Belgium ruled the rest of the half with 67% of possession.

Lukaku thought he scored after the break, but VAR said he strayed offside before firing past Romania keeper Florin Nita.

"We knew what we needed to do. We needed to win otherwise we were going home. I will do everything I can to keep the lads on track."

Kevin De Bruyne
Belgium striker

2-0
Belgium-Romania
match scoreline

Mexico beats Jamaica in Copa America opener

AP

HOUSTON

Gerardo Arteaga scored from the edge of the penalty area in the 69th minute, and Mexico beat Jamaica 1-0 on in its Copa America opener.

El Tri, competing as a guest in South America's championship for the 11th time, dominated the match and scored on their 17th shot.

Joel Latibeaudiere's weak headed clearance went to Luis Romo, who controlled the ball off a thigh and passed to Arteaga. His left-foot shot beat goalkeeper Jahmali Waite and went inside the far post for his second goal in 25 international appearances.

Michail Antonio appeared to put Jamaica ahead with a short-range header in the 50th minute but the goal was disallowed for offside following a video review.

Mexico captain Edson Álvarez left in the 30th minute following a left hamstring injury and was replaced by Romo.

Venezuela beat Ecuador 2-1 in the other Group B match. Mexico plays Venezuela at Inglewood, California, on

1-0
Mexico match scoreline

El Tri reached the semifinals in 1997, 1999 and 2007. The Reggae Boyz are 0-7 in the tournament following group-stage elimination in 2015 and 2016.

Wednesday, when Jamaica faces Ecuador at Las Vegas. The group finishes on June 30, when Mexico plays Ecuador at Glendale, Arizona, and Jamaica faces Venezuela at Austin, Texas.

El Tri reached the semifinals in 1997, 1999 and 2007. The Reggae Boyz are 0-7 in the tournament following group-stage elimination in 2015 and 2016. Before a crowd of 53,763 at NRG Stadium, Mexico wore red, green and black jerseys patterned after folk art.

El Tri has not lost to Jamaica since a 2017 CONCACAF Gold Cup semifinal.

Verstappen wins after holding off late Norris attack

Red Bull driver wards off McLaren's strategic push

Agencies

BARCELONA

Max Verstappen secured a hard-fought victory at the Spanish Grand Prix, successfully holding off a late challenge from Lando Norris to

cross the finish line in first place. The race saw Verstappen assert his dominance early on by overtaking pole-sitter Norris into the opening corner and maintaining a controlled lead throughout the eventful race.

Verstappen's strategic acumen and defensive prowess were on full display as he navigated McLaren's tactical maneuvers in the latter stages of the race. Despite pressure from Norris, Verstappen man-



Red Bull's Max Verstappen competes during the Spanish GP at the Circuit de Catalunya in Barcelona. - AFP

aged to extend his championship lead with a well-executed race strategy that included ag-

gressive yet calculated moves. Reflecting on his performance, Verstappen highlighted

Lowdown

Pos	Driver	Team	Time	Pts
1	Max Verstappen	Red Bull	1:28.20.227	25
2	Lando Norris	McLaren	+2.219s	19
3	Lewis Hamilton	Mercedes	+17.790	15
4	George Russell	Mercedes	+22.320s	12
5	Charles Leclerc	Ferrari	+22.709	10

the significance of his early lead and the challenges he faced in managing tire wear

and high-speed corners. "The key to the race was the start," Verstappen explained. "Taking

the lead early allowed me to dictate the pace and defend against Lando's strong push in the closing laps."

The Dutch driver also acknowledged the competitive start of the race, where George Russell made a notable move from fourth on the grid to briefly lead the pack. Russell's aggressive start added another layer of excitement to the Grand Prix, showcasing the intense competition among the top drivers.

PUBLIC NOTICE

THIS NOTICE IS HEREBY given that my clients have agreed to purchase the property more particularly mentioned in the schedule written hereunder from **Mr. NOORUDDIN A. CHAUDHARY** proprietor of **M/s. CHOUDHARY TRADING COMPANY**. Whereas the said property is mortgaged with IDFC First Bank., All persons except above referred IDFC First Bank having any share, right, title, benefit, interest, claim, objections & demands in respect of the property or any part thereof by way of sale, exchange, assignment, mortgage, charge, gift, trust, inheritance, occupation, possession, tenancy, sub-tenancy, leave and licenses, care-taker basis, lease, sub-lease, lien, maintenance, easement, release through any agreement, conveyance deed, writing devise, contracts/agreements or encumbrance or otherwise howsoever are hereby requested to make the same known in writing along with documentary proof /sufficient evidence within 14 days from the date of publication hereof, failing which or as otherwise the sale of the said property shall be completed without any reference or regard to any such claim or interest which shall be deemed to have been waived.

SCHEDULE OF PROPERTY

Plot No. W/167, with structure, plant & machinery, furniture & fixtures thereon, in the Trans Thane Creek Industrial Area, MIDC, within the village limits of Pawane & within limits of Navi Mumbai Municipal Corporation Taluka and Registration Sub-district Thane, District and Registration District Thane.

Sd/-

Mrs. Minal B. Khona,
Advocate High Court & Notary,
108, J. K. Chamber, Plot No.76,
Sector-17, Vashi, Navi Mumbai - 400 703.

Date : 24.06.2024

Place : Navi Mumbai

PUBLIC NOTICE

NOTICE is hereby given that my client has agreed to purchase Scheduled Property more particularly described hereunder from the owners viz. the **Mr Anil Vallabhadas Agrawal and Mrs. Swagna Agrawal**. Any person having any share, right, title, estate, interest, claim, objection and/or demand whether by way of sale, transfer, assignment, exchange, allotment, charge, encumbrance, tenancy, sub-tenancy, lease, sub-lease, license, mortgage, inheritance, occupation, possession, share, gift, lien, maintenance, easement, trust, muniment, covenant, release, relinquishment, or any other method through any agreement, deed, document, writing, conveyance deed, devise, bequest, succession, family arrangement / settlement, litigation, decree or order of any Court of Law, contracts / agreements, development rights or FSI/TDR consumption, encumbrance, or otherwise howsoever of any nature whatsoever, in, to, out of or upon or any part thereof including the loss and/or damage of title documents pertaining to the Scheduled Property are hereby required to give notice thereof in writing along with documentary proof to the undersigned at **Flat No.107, Building No.1, Gulshan Villa CHS Ltd. Barfiwala Lane, Juhu Lane Andheri West, Mumbai 400 058** with a copy marked to **advdorcasiones@gmail.com** within 14 (fourteen) days from the date of publication hereof, failing which any such share, right, title, benefit, interest, claim, objection and/or demand shall be disregarded and shall be deemed to have been waived and/or abandoned.

SCHEDULED PROPERTY

Flat bearing Nos.A-107 and A-108 admeasuring built up area of **880 sq.ft. and 435 sq.ft.** respectively on the 1st Floor of the Building known as "Gulshan-I" having one lift of Gulshan Villa Premises Co-operative Housing Society Limited at Juhu Cross Lane, Andheri - West, Mumbai - 400 0068 and car parking Nos.15 and 8 alongwith Share Certificate Nos.007 (Issued in lieu of Old Shared Certificate No.058) and 008 (Issued in lieu of Old Shared Certificate No.016) both dated 16th March, 2010 bearing five (5) fully paid up shares of Rs.50/- (fifty) each numbered from 31 to 35 (both inclusive) and 36 to 40 (both inclusive) issued by Gulshan Villa Premises Co-operative Housing Society Ltd.. Dated this 24th day of June, 2024.

Sd/-Adv. Dorcas Jones

+9892009609, dorcas.jones@gmail.com

PUBLIC NOTICE

Notice is hereby given that **Property Ventures (India) Private Limited**, a company registered originally under the provisions of the Companies Act, 1956, having its registered office at Makrana Road Madangani, Kishanganah, Ajmer (Rajasthan) – 305 801, are negotiating with our client for the sale of the land and building known as 'Fourth Dimension' with a built-up area of 1,47,390 sq. ft. (equivalent to 13,692.87 sq. mtrs.) or thereabouts and having a total 123 (one hundred and twenty three) (still and open) car parking spaces and 6 (six) parking spaces for transportation vehicles in the open area ("Car Parks") constructed on the land admeasuring 7,918 sq. mtrs. or thereabouts ("Land"), being a demarcated (pending sub-division) portion of the larger land bearing CTS No. 1406A/18 of Village Malad (South), Taluka Borivali, District and Sub-district of Mumbai ("Larger Land") and all other incidental rights thereto (collectively referred to as the "Property"), free from all encumbrances, claims, demands and disputes and with quiet, vacant / juridical and peaceful possession subject to the following Licensees occupying the Property pursuant to various leave and license agreements:

S.No.	Lessee (Occupant)	Floor No.	Leave & License Agreement Date
1.	M/s First Source Solution Ltd.	1st, 2nd, 6th	20.08.2021
2.	M/s Route Mobile Ltd.	3rd	10.11.2021
3.	M/s Bharti Airtel Ltd.	4th Part (3/4th Floor)	30.09.2022
4.	M/s Route Mobile Ltd.	4th Part (1/4th Floor)	11.05.2023
5.	M/s Call2Connect India Pvt. Ltd.	5th	11.05.2023

All persons claiming or having any share, right, title, estate, interest, claim or demand whether by way of sale, transfer, assignment, exchange, charge, encumbrance, tenancy, sub-tenancy, lease, sub-lease, leave and license, care-taker, occupation, inheritance, share, gift, devise, lien, maintenance, bequest, easement, trust, beneficiaries, covenant, possession, family arrangement / settlement, litigation or any other method through any agreement, deed, document, writing, devise, decree or order of any court or otherwise of any nature whatsoever, to or upon the Premises or any part thereof, are hereby required to make the same known in writing, along with certified true copy of the documentary evidence to the undersigned within 14 (fourteen) days from the date of the publication hereof, failing which it would be deemed that no such claim, right, title, estate or interest exists and same shall be disregarded and considered as waived or abandoned and/or not binding upon our client and our client will complete the aforesaid transaction without any reference to such claims and objections from any person whatsoever.

Place: Mumbai
Dated this 24th day of June 2024
Ashoo Gupta
Shardul Amarchand Mangaldas & Co.
Express Towers, 23rd floor,
Nariman Point, Mumbai 400 021,
Maharashtra, India.

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
AHALYA TRADING PRIVATE LIMITED

S.NO.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	AHALYA TRADING PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	05/09/1994
3.	Authority under which Corporate Debtor is incorporated/registered	REGISTRAR OF COMPANIES- MAHARASHTRA MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1994PTC080833
5.	Address of the registered office and principal office (if any) of corporate debtor	5, BHAGWATI APARTMENT, S.V. ROAD, MALAD(W), MUMBAI CITY, MUMBAI, MAHARASHTRA, INDIA, 400064
6.	Date of closure of Insolvency Resolution Process	13/06/2024
7.	Liquidation commencement date of Corporate Debtor	14/06/2024 (NCLT Order communication received by Liquidator on: 20.06.2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	MRS. SHILPA DIXIT IBBI/IPA-002/IP-N00756/2019 -2020/12563 as liquidator
9.	Address and E-mail of the Liquidator, as registered with the Board	502, SHREE MALATI MADHAV CO.OP. HSG. SOC. KOHINOOR COLONY, SAHAKAR NAGAR NO. 2 PUNE -411009 shilpa.dixit@kmdscs.com
10.	Address and E-mail to be used for correspondence with the Liquidator	3RD FLOOR SATYAGIRI APARTMENT, 77, VIJAYA NAGAR COLONY, 2147 SADASHIV PETH, PUNE-411030 shilpa.dixit@kmdscs.com
11.	Last date for submission of claims	20.07.2024

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench-IV) has ordered the commencement of liquidation of the **AHALYA TRADING PRIVATE LIMITED** on 14th June 2024, (NCLT Order communication received by Liquidator on: 20.06.2024) of liquidation under section 33 of the code.
The stakeholders of **AHALYA TRADING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 20th July 2024, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38(1).
Date : 24/06/2024
Place: Pune

Reg No. IBBI/IPA-002/IP-N00756/2019 -2020/12563

Mrs. Shilpa Dixit
Liquidator

POSSESSION NOTICE

HDFC BANK

HDFC BANK LIMITED
Branch: HDFC Spenta - RPM Dept, 2nd Floor, Next to HDFC Bank House, Mathuradas Mills Compound, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013. Tel: 022-66113020.
Regd. Office: HDFC Bank Ltd., HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai 400013.
CIN: L65920MH1994PLC008018 Website: www.hdfcbank.com

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower (s) / Legal Heir(s) and Legal Representative(s)	Outstanding Dues	Date of Demand Notice	Date & Type of Possession	Description of Immovable Property (ies) / Secured Asset (s)
1	MR PANDEY SURESH VIJAY & MRS PANDEY ROSHANI SURESH KUMAR	Rs. 17,22,943/- as of 30-NOV-2022*	04-JAN-2023	19-JUN-2024 (PHYSICAL POSSESSION)	FLAT-202, FLOOR-2, RADHA RESIDENCY, BLDG-3, WING A, TYPE C-1, S NO 201/3, PAWAN VIHAR COMPLEX, NAGZARI NAKA, BEHIND BHARAT PETROL PUMP, BOISAR EAST – 401501
2	MR JAISWAL BRIJALAL SHREENATH & MRS SUDAMA	Rs. 18,28,497/- as of 31-AUG-2022*	04-OCT-2022	19-JUN-2024 (PHYSICAL POSSESSION)	FLAT-206, FLOOR-2, DREAM CITY-SECTOR-7 BLDG NO.1-E, SHIRGAON ROAD, BOISAR EAST, PALGHAR – 401501
3	MISS RATHOD VARSHA DEVJI	Rs. 20,77,267/- as of 30-SEP-2023*	07-NOV-2023	19-JUN-2024 (PHYSICAL POSSESSION)	HAPPINEST PHASE- II, CLUSTER A-4, BLDG A-4, FLOOR 4TH, FLAT 46, NEAR EKLAVYA HIGH SCHOOL, KAMBALGAON, BETEGAON OFF ROAD, BOISAR EAST, DIST. PALGHAR – 401501

*with further interest, cost and charges as applicable from time to time, till payment and / or realisation.

However, since the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC have taken possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above. The borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of HDFC.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s) is / are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: MUMBAI
Date: 21 JUNE 2024

For HDFC Bank Ltd.
Sd/-
Authorized Officer

HIND ALUMINIUM INDUSTRIES LTD.
(CIN: L28920MH1987PLC043472)
Regd. Office : B-1, Tulsi Vihar, Dr. A. B. Road, Worli Naka, Mumbai - 400 018.
Telephone: 022-40457100 Fax: 022-24936888;
E-mail: hind@associatedgroup.com; Website: www.associatedgroup.com/hail/investors.htm

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2024
(Figures ₹ in Crores except EPS)

Sr. No.	Particulars	Standalone				Consolidated			
		Quarter ended	Year ended	Quarter ended	Year ended	Quarter ended	Year ended	Quarter ended	Year ended
		31.03.2024	31.03.2024	31.03.2023	31.03.2023	31.03.2024	31.03.2024	31.03.2023	31.03.2023
		Unaudited	Audited	Audited	Audited	Audited	Audited	Audited	Audited
1	Revenue from Operation	0.33	1.33	0.33	2.38	0.33	1.33	(0.43)	3.10
2	Net Profit/(Loss) from the period (before Tax, Exceptional and/or Extraordinary items)	2.07	8.54	(13.23)	(4.93)	0.90	15.25	(7.32)	4.73
3	Net Profit/(Loss) from the period before Tax (after Exceptional and/or Extraordinary items)	2.07	8.54	(13.23)	(4.93)	0.90	15.25	(7.32)	4.73
4	Net Profit/(Loss) from the period after Tax (after Exceptional and/or Extraordinary items)	1.55	9.27	(10.65)	(5.04)	0.38	15.98	(4.16)	5.20
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1.56	9.32	(10.65)	(5.03)	0.39	16.03	(4.16)	5.21
6	Equity Share Capital	6.30	6.30	6.30	6.30	6.30	6.30	6.30	6.30
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	60.63	-	51.31	-	70.57	-	59.28
8	Earning Per Share (EPS) (before extraordinary items) (of ₹ 10/- each)								
	Basic:	2.46	14.71	(16.90)	(8.01)	0.60	25.37	(6.60)	8.25
	Diluted:	2.46	14.71	(16.90)	(8.01)	0.60	25.37	(6.60)	8.25

Notes:
The above is an extract of the detailed Standalone and Consolidated financial results for the year ended 31st March, 2024 filed with BSE Limited under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirement) regulations, 2015. The full format of the Standalone and Consolidated financial results for the quarter and year ended 31st March, 2024 are available on the Stock Exchange website www.bseindia.com and on the Company's website www.associatedgroup.com.

For Hind Aluminium Industries Ltd.
Sd/-
Lalit Kumar Daga
Chairman
DIN : 00089905

Place : Mumbai
Dated : June 22, 2024

